

(207)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

03/09/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/320/2018  
PETITION NUMBER : CP/419/IB/2018  
NAME OF THE PETITIONER(S) : HASSAN BROTHERS  
NAME OF THE RESPONDENTS : KELLER GROUND ENGINEERING INDIA PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
			REPRESENTATION BY WHOM

MOHAMMIED SHAFFIQ  
COUNSEL FOR RESPONDENT



Adv Harsha Laddha.  
Adv Rutoja Patil  
C-S Komal Jain } For Petitioner.

Harsha Laddha  
R Patil  
Komal Jain

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**ORDER**

Counsel for Applicant/Corporate Debtor present. Counsel for Respondent/Operational Creditor present. Heard both the sides. Perused the Application along with the documents placed on file. It is the contention of the Applicant/Corporate Debtor that the Applicant has suppressed the material facts. However, the Applicant is at liberty to bring the material facts/relevant documents to the notice of this Bench during the course of the hearing of the main Petition. Therefore, this Application also stands **dismissed.**

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**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

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